GOVERNMENT OF INDIA

MINISTRY OF INFORMATION & BROADCASTING

RAJYA SABHA

UNSTARRED QUESTION No. 717

(TO BE ANSWERED ON 08-02-2024)

BROADCASTING SERVICES REGULATION BILL

717. SHRI DEREK O' BRIEN

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Government has a mechanism to identify content deemed to be prohibited, if necessary, in "public interest" under the clause 36 of the recently released draft Broadcasting Services Regulation Bill;
- (b) if so, the details thereof, if not, the reasons therefor;
- (c) whether Government plans to consult a multibody stakeholder group in order to identify such content; and
- (d) if so, the details of such a body, if not, the reasons therefor?

ANSWER

THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS

(SHRI ANURAG SINGH THAKUR)

(a) to (d): The draft Broadcasting Services (Regulation) Bill was placed in the public domain for comments of general public/stakeholders. Consultation on policy issues is undertaken by Ministry with all stakeholders from time to time.
